

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/ 15 /IB/2017
PETITION NUMBER : TCP/363/ (IB)/2017
NAME OF THE PETITIONER(S) : ALLWIN CARGO SERVICE
NAME OF THE RESPONDENT(S) : SRI PADMABALAJI STEELS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

T. Mohd Sharief

Counsel for Debtor Rav

M. S. VISWANATHO

Counsel for Respondent M. S. Viswanath

ORDER

Counsel for RP present. Counsel for Managing Director Mr. Ravichandran has filed an affidavit on behalf of the Corporate Debtor in relation to the compliance with the order of this Bench dated 09.01.2018 stating therein that the documents which are filed as type set may be taken on record; copy of which is handed over to the Counsel for the RP. Counsel for the RP submitted that if no more documents are ~~there~~ available pertaining to the Account of the Corporate Debtor, he may be provided with bank statements and explanatory notes to the balance sheet 2013-2014. Counsel representing the Managing Director is directed to provide the bank statements in relation to the accounts of the Corporate Debtor and explanatory notes in relation to the balance sheet 2013-2014 within two weeks. Put up on 05.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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